

**FORM A  
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF A M VINYL PRIVATE LIMITED  
RELEVANT PARTICULARS**

1.	Name of corporate debtor	A M VINYL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/11/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25202DL2004PTC130642
5.	Address of the registered office and principal office (if any) of corporate debtor	323, 3rd floor, Hemkunt Chambers 89 Nehru Place New Delhi – 110019 (As per MCA website)
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 04.09.2019 (Order delivered on 05.09.2019)
7.	Estimated date of closure of insolvency resolution process	02.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sujata Sharma IBBI/IPA-001/IP-P01418/2018-19/12188
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-650, Saraswati Vihar, Pitampura New Delhi – 110034 sujatasharma2205@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Integrated Insolvency & Restructuring (P) Ltd. 13, Community Centre, 2nd Floor East Of Kailash New Delhi – 110065 CIRP.amvinyl@gmail.com
11.	Last date for submission of claims	19.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the A M Vinyl Private Limited on **04.09.2019**.

The creditors of A M Vinyl Private Limited, are hereby called upon to submit their claims with proof on or before **19.09.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and signature of Interim Resolution Professional : **Sujata Sharma**

Date and Place **06.09.2019, New Delhi**

